

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A No. 297 of 2021

Atul Marki

.... Petitioner(s).

Versus

State of Jharkhand

.... Opposite Party(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. K.S. Nanda, Advocate

FOR THE STATE : Shree Prakash Jha, APP

05/26.03.2021

Learned APP is directed to inform this Court as to by what time both I.O and Doctor will be produced before the court below for recording their evidence.

Let a copy of this order be handed over to Mr. Shree Prakash Jha, learned APP.

List this case after two weeks.

(ANANDA SEN , J)